

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**MA No. 2551/2019  
In  
C. P. 3739/I&B/2018**

Under Section 33 of Insolvency &  
Bankruptcy Code, 2016

In the matter of  
Omkara Assets Reconstruction Pvt. Ltd.  
.... Financial Creditor  
vs.  
Anoushka Hospital Consultancy and  
Management Services Pvt. Ltd.  
... Corporate Debtor

M.A. No. 2551/2019  
Mr. Vinodkumar P. Ambavat  
... Applicant/  
Resolution Professional

Order delivered on 29.08.2019

Coram: Hon'ble Shri Bhaskara Pantula Mohan, Member (Judicial)  
Hon'ble Shri Shyam Babu Gautam, Member (Technical)

For the Applicant: Ms. Rohini Menon a/w. Mr. Kunal Mehta, Advocates

*Per Shri Bhaskara Pantula Mohan, Member (Judicial)*

**ORDER**

1. The Corporate Insolvency Resolution Process (CIRP) was initiated against the Corporate Debtor by an order dated 15.01.2019 of this Adjudicating Authority on a Section 7 Petition filed by the Financial Creditor, wherein Mr. Vinodkumar P. Ambavat, was appointed as Interim Resolution Professional (IRP). Thereafter on 19.02.2018 in the 1<sup>st</sup> Committee of Creditors (CoC) meeting Mr.

Vinodkumar P. Ambavat was resolved to be appointed as Resolution Professional (RP) and the same was approved by this Bench.

2. The RP submits that the public announcement was made on 29.01.2019 fixing 11.02.2019 as the last date for submitting the claim. Subsequently, the RP constituted the CoC wherein the Omkara Assets Reconstruction Pvt. Ltd. is the sole member.

3. The RP submits that in the 2<sup>nd</sup> CoC held on 22.03.2019 appointed two registered valuers were appointed as required under Regulation 27 of the IBBI (IRP for Corporate Persons) Regulations, 2016 and the Information Memorandum was prepared as provided under Regulation 36(1) of the said regulation. It is further submitted that an advertisement was issued, inviting Expression of Interest in Form G in "Tarun Bharat" and "Free Press Journal" on 15.04.2019, fixing 29.04.2019 as last date for submission of Expression of Interest by the Prospective Resolution Applicants.

4. The Resolution Professional submits that no resolution plan was received by him. The CoC in the 4<sup>th</sup> CoC meeting held on 09.07.2019 unanimously decided to liquidate the Company. The COC decided to liquidate the company with 100% voting, as Omkara Assets Reconstruction Pvt. Ltd. is sole member of the CoC. Hence this Application.

5. The Applicant/ Resolution Professional Mr. Vinodkumar P. Ambavat has agreed to act as liquidator to carry on the process of liquidation and given his consent to act as Liquidator.

6. On hearing the submissions of the Applicant and on reading the Application and the documents enclosed therein, for the RP has complied with the procedure laid under the Code read with Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (Regulations), for the valuation report filed by the valuer has not been disputed by the CoC, on verification, we are of the view that this case is fit to pass liquidation order under sub-section 1 of section 33 of the Code as no resolution plan has been approved by the Adjudicating Authority and accordingly, this Bench orders;

- a. that the Corporate Debtor to be liquidated in the manner as laid down in the Chapter by issuing Public Notice stating that the

Corporate Debtor is in liquidation with a direction to the Liquidator to send this order to the ROC under which this Company has been registered.

- b. that the Mr. Vinodkumar P. Ambavat, Registration No. IBBI/IPA-001/IP-P00420/2017-18/10743, herein is hereby appointed as Liquidator as provided under Section 34(1) of the Code. The Liquidator's fee is fixed at Rs. 50,000/- payable per month plus out of pocket expenses and applicable taxes at actuals (which is inclusive of fees payable to Insolvency Professional Agency) for conduct of the entire liquidation proceedings.
  - c. all the powers of the Board of Directors, key managerial persons, the partners of the Corporate Debtor hereafter ceased to exist. All these powers henceforth vest with the Liquidator.
  - d. that the personnel of the Corporate Debtor are directed to extend all co-operation to the Liquidator as required by him in managing the liquidation process of the Corporate Debtor.
  - e. that the liquidator will charge fees for conduct of the liquidation proceedings in proportion to the value of the liquidation estate assets as specified by the IBBI and the same shall be paid to the Liquidator from the proceeds of the liquidation estate under Section 53 of the Code.
  - f. that on having liquidation process initiated, subject to section 52 of the Code, no suit or other legal proceeding shall be instituted by or against the Corporate Debtor save and except the liberty to the liquidator to institute suit or other legal proceeding on behalf of the corporate debtor with prior approval of this Adjudicating Authority.
  - g. This liquidation order shall be deemed to be a notice of discharge to the officers, employees and workmen of the Corporate Debtor except to the extent of the business of the Corporate Debtor continued during the liquidation process by the Liquidator.
7. Consequently, as stated supra, Resolution Professional is appointed as the Liquidator as provided under section 34(1) of the Code. All powers of the board of directors, key managerial personnel and the partners of the Corporate Debtor, as the case may be, shall cease to have effect and shall be vested with the liquidator;

8. Accordingly, this Misc. Application is hereby allowed directing the Liquidator appointed in this case to initiate liquidation process as envisaged under Chapter-III of the Code by following the liquidation process given in the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Sd/-

**SHYAM BABU GAUTAM**  
**MEMBER (TECHNICAL)**

Sd/-

**BHASKARA PANTULA MOHAN**  
**MEMBER (JUDICIAL)**